

The High Court Of Madhya Pradesh**MCRC-44268-2020***(PRADEEP PATEL Vs STATE OF M.P.)***Jabalpur, Dated : 25-11-2020****Heard through Video Conferencing.**

Shri R.S. Patel, Advocate for the applicant.

Shri Brijendra Kushwaha, Panel Lawyer for the respondent- State.

Learned counsel for the applicant seeks permission to withdraw this bail application with liberty to renew his prayer after recording the statements of material prosecution witnesses.

Accordingly, the M.Cr.C. is dismissed as withdrawn with the aforesaid liberty.

(RAJENDRA KUMAR SRIVASTAVA)
JUDGE

A.Praj.

